

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA
REGIONAL BENCH – COURT NO.2**

**S. Tax Misc. Application No. 76945 of 2019
AND
S. Tax Appeal No. 76081 of 2019**

Arising out of Order-in-Appeal No. 225/HAL/ST/2018-19 dt. 31/12/2018 passed by the Commissioner of CGST & CX (Appeals-II), Kolkata.

Commissioner of CGST & CX, Haldia

M. S. Building, Customs House
15/1, Strand Road, Kolkata-700001

Appellant (s)

VERSUS

M/s. Q Con Construction Company

Village Dakshin Baguyan, P. O. Chanserpur
Tamluk, Distt. Purba Medinipur, 721563

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, A. R. for the Appellant
None for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

ORDER NO. MO/77335/2019 & FO/76353/2019

Date of Hearing/Decision : 04.10.2019

PER BENCH :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue. None appeared on behalf of the Respondent.

3. I find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Pooja